Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 48 of 2012

Dated : 28th May, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Hoogly Chamber of Commerce & Industry ....Appellant (s)
Versus
West Bengal Electricity Regulatory Commission& Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Amit Kapur &
Mr. Apoorva Misra
Ms. Deepeika Kalia

Counsel for the Respondent(s) : Mr. Pratik Dhar & Mr. C.K. Rai For R.1
Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sakya Chaudhuri,
Ms. Anusha Nagarajan
Mr. Gaurav Ray

ORDER

Mr. Amit Kapur, the learned counsel for the Appellant seeks permission to withdraw the Appeal.

Permission is granted. Accordingly, the Appeal is dismissed as withdrawn.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs